

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY

PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE AND INDUSTRY

DEPARTMENT OF COMMERCE

NOTIFICATION NO. 3(RE-2000)/ 1997-2002

NEW DELHI: 31ST March, 2000

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items , 1997-2002 published on 31st March, 1997 (RE-98) as amended from time to time, namely –

1. A new chapter namely –"1A : General notes regarding import policy" shall be inserted in the schedule 1 of ITC(HS) Classifications of Export and Import Items, 1997-2002, as per Annexure A to this notification.
2. Following new entries shall be inserted at the end of appropriate Exim Code:

Sl.No.	Exim Code	Item Description	Policy	Conditions relating to the policy	Import under SIL/Public
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					Notice
1.	291739 05	Other esters of Phthalic acid	Free		
2.	970400 00.30	Philatelic accessories	Free		

2. After amendment Column 5 of the following will read as under:

Sl.NO	Exim Code	Item description	Import under SIL/Public Notice
1.	080290 01	Betel nut/areca nut, whole	Import permitted against Special Import Licence(SIL)
2.	080290 02	Betel nut/areca nut, split ground	Import permitted against Special Import Licence(SIL)
3.	500200 00	Raw silk (not thrown)	Import permitted against Special Import Licence(SIL)
4.	500400 00	Silk yarn (other than spun yarn)	Import permitted against Special Import Licence(SIL)

		from silk waste) not put up for retail sale	
5.	500500 00	Yarn spun from silk waste, not put up for retail sale	Import permitted against Special Import Licence(SIL)
6.	500600 00	Silk yarn and yarn spun from silk waste put up for retail sale; silk worm gut	Import permitted against Special Import Licence(SIL)
7.	890110 02	Launches	Import permitted against Special Import Licence(SIL)
8.	890110 03	Boats	Import permitted against Special Import Licence(SIL)
9.	890110 04	Barges	Import permitted against Special Import Licence(SIL)

10.	890200 01	Trawlers and other fishing vessels	Import permitted against Special Import Licence(SIL)
11.	890310 00.90	Other	Import permitted against Special Import Licence(SIL)
12.	890391 00.90	Other	Import permitted against Special Import Licence(SIL)
13.	890392 00.90	Other	Import permitted against Special Import Licence(SIL)
14.	890399 01.90	Other	Import permitted against Special Import Licence(SIL)
15.	890710 00	Inflatable rafts	Import permitted against Special Import Licence(SIL)
16.	890790 00	Other	Import permitted against Special Import Licence(SIL)

3. After amendment the following will read as under:

Sl.No	Exim Code	Item Description	Policy	Conditions relating to the policy	Import under SIL/Public Notice
1.	291739 09	Others	Free		
2.	900990 00.10	Deleted			
2.	991100 00	Postage stamps, unused	Restricted	Consumer goods- Not permitted to be imported except against a licence or in accordance with a Public Notice in this behalf	Import permitted to Deptt. of Post, Govt. of India for sale of imported stamps to philatelists in India.

This issues in Public Interest.

Sd/-

(N.L. LAKHANPAL)

Director General of Foreign Trade and ex-officio

Additional Secretary to the Government of India

Copy to all concerned.

(O.P. HISARIA)

Deputy Director General of Foreign Trade

(Issued from File No. 01/89/180/00289/AM 00)

ANNEXURE A

1A: GENERAL NOTES REGARDING IMPORT POLICY

1. Hereinafter, any item importable under Special Import Licence (SIL) shall be importable on surrender of SIL equivalent to five times the c.i.f. value of imports, except in those cases where the requirement of surrender of SIL is more than five times the c.i.f. value of imports.

1. Subject to compliance with the provisions of any other law for the time being in force, imports may also be made without a licence by the categories of importers specified below, provided the imports do not involve foreign exchange remittances:
 - i. Import of goods by officials of the United Nations Organisation and its specialised agencies who are exempt from payment of customs duty under the United Nations (Privileges and Immunities) Act, 1947;
 - ii. Import under Baggage Rules of used professional equipment, instruments or apparatus by professionals and doctors returning to India for permanent settlement;
 - iii. Goods imported as baggage by the members of foreign mountaineering expedition teams, subject to the condition of export of such items except items consumed;
 - iv. Paintings and other display articles required for competitions or exhibitions, subject to the condition of export of such items except consumables;
 - v. Food-stuffs, medicines, clothing and blankets received by any charitable organisation registered with Ministry of Welfare and Ministry of Home Affairs under Foreign Contribution Regulation Act, as a gift from any philanthropic organisation or person abroad, for free distribution either by itself or other charitable organisations to the poor and needy without any distinction of caste, creed or colour;

- vi. Import of food parcels(except alcohol and tobacco) by foreign citizens, ordinarily residing in India, subject to a limit of Rs. 1,00,000 per year for their own use;
- vii. (a) Goods received as free gifts by the Indian Red Cross Society from abroad provided such goods are exempt from customs duty;
 - a. Relief supplies and packages received as gifts through a Government agency or any other approved agency covered by an agreement entered into by the Government of India with a foreign Government provided they are exempt from customs duty;
 - b. Articles donated to the National Defence Fund or to the Government of India for use of the Defence personnel and wool/woollen fabrics and woolen apparels donated to the Indian Red Cross Society provided the same are exempt from Customs duty;
- i. Equipment and raw films imported by foreign TV companies coming to India on visits sponsored by the Ministry of External Affairs/ Ministry of Information and Broadcasting or Department of Tourism on re-export basis.
